

ACT No. LI OF 1860.

PASSED BY THE LEGISLATIVE COUNCIL OF INDIA.

(Received the assent of the Governor-General on the 26th December 1860.)

An Act further to amend Act XXXVI of 1860.

WHEREAS it is expedient further to amend Act XXXVI of 1860 (to consolidate and amend the law relating to Stamp Duties); It is enacted as follows:—

Preamble.

I. Section I Act XL of 1860 (to amend Act XXXVI of 1860) is hereby repealed from the 1st January 1861.

Repeal of Section I Act XL of 1860.

II. So much of Act XXXVI of 1860 as imposes duties on Foreign Bills of Exchange drawn out of the British territories in India, shall not come into force until such date as the Governor-General in Council by an order in the Gazette may prescribe. Until such date, all Regulations and Acts or parts thereof which are repealed by Section I of the said Act XXXVI of 1860, shall remain in full force as regards such Bills of Exchange as aforesaid.

Extension of time for Act XXXVI of 1860 to come into force as regards Foreign Bills of Exchange, &c., payable after date or sight.

III. This Act shall be read and construed as part of Act XXXVI of 1860.

Construction.